

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 108/TT/2025**

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Assets under “Augmentation of Transformer and Bays” in the Western Region”.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 14 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the instant Petition.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioners’ representatives, the Commission directed as under:
  - (a) The Petitioner, to implead CTUIL as a Respondent in the Petition and to file a revised ‘Memo of Parties’ within a week.
  - (b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
  - (c) CTUIL to submit on an affidavit within a week, the details of bilateral billing raised on GETCO and payment made by GETCO in respect of Asset-B3.



4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

